

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 209 of 2013**

**Thursday, this the 20<sup>th</sup> day of March, 2014**

**CORAM:**

**Hon'ble Mr. Justice A.K. Basheer, Judicial Member**  
**Hon'ble Ms. Minnie Mathew, Administrative Member**

N.S. Jayakumar, Lower Division clerk,  
INS Garuda, Southern Naval Command,  
Cochin – 682 004. .... **Applicant**

**(By Advocate – Mr. C.S.G. Nair)**

**V e r s u s**

1. Union of India, represented by its Secretary,  
Ministry of Defence, South Block, New Delhi – 110 001.
2. The Flag Officer Commanding in chief, Southern Naval Command,  
Cochin – 682 004.
3. Commanding Officer, Defence Security Corps Records,  
Kannur – 13.
4. Controller of Defence Accounts, Thainampet,  
Chennai – 400 006. .... **Respondents**

**(By Advocate – Mr. Sunil Jacob Jose, SCGSC)**

This application having been heard on 20.03.2014, the Tribunal on the same day delivered the following:

**O R D E R**

**By Hon'ble Mr. Justice A.K. Basheer, Judicial Member-**

When this case is taken up for consideration learned counsel for the applicant submits that this Original Application has become infructuous as the relief claimed in the Original Application does not survive for consideration any more in as much as the entire dues have been paid by the

*W.W*

respondents. The above submission is recorded.

2. Original Application is closed as infructuous. No costs.

*Mathew*  
**(MINNIE MATHEW)**  
**ADMINISTRATIVE MEMBER**

*Basheer*  
**(JUSTICE A.K. BASHEER)**  
**JUDICIAL MEMBER**

“SA”